

Punjab

52. Modernisation of Canals

Rajasthan

53. Rajasthan Canal

54. Mahi Bajaj Sagar

55. Jakham

Tamil Nadu

56. Parambikulam Aliyar

57. Modernisation of Periyar-Vaigai System.

Uttar Pradesh

58. Sarda Sahayak Canal

59. Madhya Ganga Canal

60. Left Bank Ghaghra Canal

61. Eastern Ganga Canal

West Bengal

62. Kangsabati

63. Tista

Inter-State Projects

64. Rajghat Dam

65. Rajghat-Canals in Uttar Pradesh and Canals in Madhya Pradesh.

66. Bansagar Projects.

Indo-Australian Cattle Breeding Projects in Assam

1344. SHRI SONTOSH MOHAN DEV: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that negotiations are going on for a proposal in Assam for expansion of the Indo-Australian Cattle breeding project in the state;

(b) whether the Australian Government had conveyed its views on the project; and

(c) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) Yes, Sir.

(b) and (c). Australian Government has informed that extension of Australian collaboration for the Cattle Breeding Project at Barapetta is not necessary, as Assam Government are in a position to carry on activities on their own. However, the project proposal for Australian collaboration on Deep Frozen Semen Centre at Gauhati is under consideration of the Australian Government. Experts from Australia visited Assam in October, 1981 for making the technical appraisal of this proposal.

Handing over of Land Allotted to Works and Housing and Supply Co-operative House Building Society

1345. SHRI KAMAL NATH: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether a large area of land abutting Nirman Vihar on the west side of Patparganj Road was acquired by the Delhi Administration and allotted to the Ministry of Works and Housing and Supply Co-operative House Building Society;

(b) if so, the reasons for not handing over the land to that society;

(c) whether several unauthorised pucca shops have come up on this land; and

(d) if so, the steps taken by Government to remove these structures?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

Fixation of Levy Sugar Price

1346. SHRI BALASAHEB VIKHE PATIL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether while fixing the price of levy sugar, Government take into

consideration the cost of transportation, harvesting and the interest on the storage of levy sugar, and other incidental expenditure; and

(b) if so, what are the details of the criteria followed by Government for fixing the price of levy sugar?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) Levy prices of sugar are determined on the basis of the minimum statutory cane prices notified by the Central Government. These prices are payable for delivery of cane at factory gate upto a limit. As such, the statutory minimum cane price takes into account charges for harvesting and transportation up to this limit. Additional transportation cost over this limit to the extent recognised by expert price bodies is also allowed. Interest on working capital, which includes interest on storage of sugar, is also a part of the price of levy sugar.

(b) The ex-factory prices of levy sugar are determined with reference to the provisions of section 3 (3C) of the Essential Commodities Act, 1955 and on the basis of the cost schedules and other parameters recommended by the High Level Committee on Sugar Industry which submitted its report in October, 1980.

Buffer Stocks in Sugar

1347. SHRI BALASAHEB VIKHE PATIL:

SHRI KAMAL NATH:

SHRI HARIHAR SOREN:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government propose to set up a five lakh tonnes sugar buffer stock from this season's production;

(b) whether Government also propose to create a fund for modernisation and rehabilitation of sick and weak sugar units;

(c) if so, the details of the proposal;

(d) how Government propose to meet the storage, interest and godown charges relating to the buffer stock; and

(e) whether Government also propose to export sugar this year and if so, in what quantity?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) Government have decided, in principle, to create a buffer stock of sugar. The quantum of the buffer and the modalities of its operation have not yet been worked out.

(b) and (c). Government have decided to create a Development Fund for giving assistance for the rehabilitation and modernisation of sugar mills, for cane development and for research schemes.

(d) As mentioned in the answer to part (a), the modalities of the operation of the buffer stock have not yet been worked out.

(e) The ban on sugar exports has been lifted. The total quantity to be exported till the end of the sugar year would depend on the quota to be fixed for the country under the International Sugar Agreement.

Loss of Crop due to Insects, Pests and other Diseases

1348. SHRI RASABEHARI BEHRA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is a great loss of crops due to insects, pests and other diseases in the country;